

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 307/MP/2018**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondents : Uttar Pradesh Power Corporation Limited and Anr.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Preetika Dwivedi, Advocate, RRVPNL  
Ms. Sukriti Bhatnagar, Advocate, RRVPNL  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri Kamlesh Mall, UPPCL

**Record of Proceedings**

Learned counsel for the Petitioner requested for short adjournment. Learned counsel further submitted that the Petitioner has submitted separate bill to the Respondent. Learned counsel submitted that the Respondents have not filed their replies so far.

2. Learned counsel for the Respondent, UPPCL submitted that the bill sent by the Petitioner is to be reconciled and sought two week's time to file the reply and to reconcile the bill.

3. After hearing the learned counsel of the Petitioner, the Commission directed the Respondents to file their replies as a last opportunity, on or before 29.11.2019, with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.12.2019.

4. The Petition shall be listed for hearing in the month of December, 2019 for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

